THE MINISTER OF STATEOFTHE MINISTRY OFINFORMATION AND BROADCASTING AND THE MINISTER OF STATE OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JATILEY): (a) and (b) The office of Doordarshan News_T New Delhi has been shifted to Central Production Centre, Doordarshan, Asiad Village, New Delhi.

(c) Prasar Bharati has informed that an amount of Rs. 2.14 Lakhs was spent on the shifting of this office on account of transportation, refixing of technical furniture items and the casual labour engaged for the job.

Serials Produced by Relatives of former Employees of Doordarshan

- † 850. SHRI MOOLCHAND MEENA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:
- (a) the number of serials produced by the relatives of employees and former employees of Doordarshan, together with the amount spent thereon during the last three years;
 - (b) the names of the officers who have accorded sanction in this regard;
- (c) whether these serials were produced actually or the Government's funds have been wasted thereon; and
 - (d) whether he will conduct an enquiry in this regard, if so, by when?

THE MINISTER OF STATE OFTHE MJMSTRYOF INFORMATION AND BROADCASTING AND MINISTER OF STATE OF THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JAITLEY): (a) to (d) The information is being collected and will be laid on the Table of the House.

Recommedations made by Shanu Sen Committee

- 851. DR. DASARINARAYANA RAO: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:
- (a) the recommendations made by the Shanu Sen Committee on restructuring Prasar Bharati;
 - (b) the suggestions given for downsizing Prasar Bharati; and
 - (c) the employees' reaction thereto?

 $[\]dagger$ Original notice of the Question was received in Hindi.

THE MINISTER OF STATE OFTHE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE OF THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRIARUN JAITLEY): (a) and (b)The recommendations/suggestions of the Expert Committee, amongst others, relates to mission and objective for Prasar Bharati, accountability and structures of Prasar Bharati, financing and funding mechanism, channel positioning, programming content and production, restructuring of transmission and engineering services, improvement in marketing, human resource development and exploitation of new technologies. The recommendations also include certain amendments to the Prasar Bharati Act, 1990. A copy of the report is available at Ministry's website i.e. mib.nic.in.

(c) Some of the employees associations have expressed their reservations against the recommendations made by the Committee.

Enquiry into corruption charges against the Station Director of Rajkot Doordarshan

- † 852. SHRI GOPALSINH G. SOLANKI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:
- (a) whether the Vigilance Department of Doordarshan had conducted a high level enquiry into the corruption, embezzlement and other cases against the Station Director of Rajkot Doordarshan;
 - (b) if so, the details thereof;
- (c) the names of the other employees, besides the said Director who were found guilty in this regard; and
- (d) whether Government propose to terminate the services of the employees found involved in corruption and other cases or take some exemplary action against them and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND THE MINISTER OF STATE OFLAW, JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JAITLEY): (a) and (b) Prasar Bharati has informed that a preliminary enquiry has been conducted for misuse of official position and mismanagement of funds by Station Director, DDK, Rajkot.

(c) As per the preliminary enquiry report, *prima-facie* evidence has also been found about misuse of the official position by the officers holding the

[†] Original notice of the Question was received in Hindi.